

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 75/MP/2023

Subject : Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December, 2022, in terms of the Directions issued by the Ministry of Power, Government of India.

Petition No. 360/MP/2022

Subject : Petition seeking payment of Capacity Charges by the Respondent, in terms of the Declared Capacity, especially in terms of MOP directive dated 28.6.2019 and subsequent clarifications.

Petitioner : Coastal Energen Private Ltd.

Respondent : TANGEDCO

Date of Hearing : **21.7.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Hemant Singh, Advocate, CEPL
Ms. Ankita Bafna, Advocate, CEPL
Ms. Lavanya Panwar, Advocate, CEPL
Shri Chetan Garg, Advocate, CEPL
Shri Alchi Thapliyal, Advocate, CEPL
Ms. Aakanksha Bhola, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent, TANGEDCO prayed for a short adjournment on the ground that the arguing counsel was engaged in a matter before the Hon'ble Supreme Court. The learned counsel for the Petitioner did not object to the said request of the Respondent.

2. The Commission, accepted the request of the learned counsel for the Respondent and adjourned the matter.

3. The matter shall be listed for hearing on **22.9.2023**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

